

GOVERNMENT OF INDIA
MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP
RAJYA SABHA
UNSTARRED QUESTION No. 3784
ANSWERED ON 25/03/2026

REGULATORY STANDARDS FOR PRIVATE AFFILIATED TRAINING PARTNERS

3784. #SHRI SANJAY KUMAR JHA:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state:

- (a) the steps taken to ensure uniform regulatory standards for private training partners affiliated with the National Skill Development Corporation (NSDC);
- (b) the manner in which the Ministry monitors the authenticity of placement data submitted by private skill centres under various Government schemes;
- (c) the quality assurance protocols in place to verify the credibility of skill certificates issued by private partners; and
- (d) the Ministry's proposals to expand the monitoring mechanism to prevent malpractices in private skill institutions?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI JAYANT CHAUDHARY)

(a) to (d): NSDC ensures uniform standards for its training partners (TPs) through a combination of steps including (i) standardized onboarding with document collection and validation, (ii) accreditation and affiliation of TPs, (iii) promotion of NSQF-aligned courses with uniform curricula, (iv) adherence to Sector Skill Council (SSC)-defined job roles and assessment standards, and (v) independent assessments by SSCs or National Council for Vocational Education and Training (NCVET)-approved agencies (vi) Trainers are required to have mandatory qualifications and Training of Trainers (TOT) certification for National Skill Qualification Framework (NSQF) courses etc.

In addition, NSDC-approved training partners issue skill certificates through the Skill India Digital Hub (SIDH) portal after uploading training data (attendance, assessments) and completing candidate e-KYC authentication. The certificates have QR code embedded in it, enabling independent verification through SIDH. NSDC also conducts monitoring of private skill institutions through both virtual and on-site visits. Data monitoring via the SIDH portal allows capturing of infrastructure of training centres, course details, performance reviews, and data checks to further ensure compliance and maintain consistent quality across all partners.

Among the schemes of MSDE, placements were specifically tracked only in the Short Term Training (STT) component of PMKVY in its first three versions i.e., PMKVY 1.0, PMKVY 2.0 and PMKVY 3.0 implemented from FY 2015-16 to FY 2021-22. Under PMKVY 4.0, which is being implemented since 2022, the focus was to empower the trained candidates to choose their varied career path and are suitably oriented for the same.

MSDE is conducting regular monitoring of TCs through physical inspections, virtual monitoring via video calls, and telephonic verifications to ensure training is being conducted as per guidelines and no misuse of

public funds takes place. Some of the irregularities noticed include instances of candidates not available at the time of inspection, inadequate infrastructure, attendance mismatch, non availability of trainer etc.

Some of the measures taken by the Ministry to strengthen monitoring, transparency and accountability in the schemes include:

- i. The enrollment of the candidates under PMKVY scheme is Aadhaar based to ensure that fake enrollments do not occur under the scheme
- ii. Training centres are mandated to ensure AEBAS attendance for all candidates under PMKVY, using geo-fenced face authentication, which is directly linked to payments to training centres
- iii. Awarding Bodies, Training Partners and States have been directed to conduct on-ground monitoring of the training activities.
- iv. Real-time Monitoring- Kaushal Samiksha Kendras in MSDE enable independent virtual oversight using digital tools, ensuring compliance and timely interventions.
- v. Formalized tranche-wise pre-payment verification process and checklist for consistent validation before fund disbursement.
- vi. Training centres are being monitored effectively through various methodologies such as call validation, surprise physical visits, etc.
- vii. Further, Standard Operating Procedure for Assessment and Certification under PMKVY 4.0 has been prepared to ensure fair, transparent and standardized assessments and certification.
- viii. Revised monitoring guidelines under PMKVY 4.0 have been issued and in cases of non-compliance, appropriate penalties including blacklisting, suspension, financial recoveries and legal action as per the Penalty Grid are imposed to ensure accountability and prevent any misuse of public funds.
- ix. A penalty matrix has been devised to penalize (including the financial penalties) for non-compliant entities as per the discrepancies observed after due diligence/ corruption by the Monitoring Committee.
- x. In cases of severe non-compliance or any unethical practice like offering a bribe, intimidating inspector/assessor, etc. a training center may be suspended for a period of six months or blacklisted from the skill ecosystem.
